

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO.21/81 SCHEDULED TO BE HELD ON 31.12.2013 BUT ACTUALLY HELD ON 22.01.2014.

The Meeting No. 21/81 of Norms Committee-II was held on 22.01.2014 for the licensing year 2013-14 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar, Deputy I.A. | MOS |
| 3. | Shri K.K. Funda, Asstt. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.: 34/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00249/AM14/	RLA File :11/24/040/00068/AM11/	Lic.No/Date:1110024366 23.03.2011	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.02.2014.			

2	Case No.: 11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:11.02.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Defferedand Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:11.02.2014
	Decision: Thecommittee observed that the firm has not received deficiency letter issued by DIT. Hence NCdecided to send a letter to DIT to provide a copy of D/L. The case stands deferred and to be re-listed on 11.02.2014.			

4	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:11.02.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments.The case stands deferred and to be re-listed on 11.02.2014.			

5	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:11.02.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

6	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:11.02.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

7	Case No.:17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/7 dated22.01.2014as under:- Advance Authorisation may be ratified as under: 1. Description and quantity of export products from Sl. No. 1 to 12 may be modified as per firm's letter dated 27th December, 2013 as given:			

Sl.No.	Export item description in BBU	Qty.
1	Steel Liner (UHP 4.0 m Dia) ASTM A 537 Cl 1, 18 mm thk.	1 Set containing 140.908 MT of import item No. 1
	Transition (UHP) Grade ASTM A 537 Cl 1/S 690 QL, 27 to 50 mm Thk.	1 Set(46.415MT)
2	Upper vertical bend (4.0 m dia) ASTM A 537 Cl 1, 20 mm Thk.	1 Set containing 19.326 MT of import item No. 2
3	Steel liner (Inclined portion 4.0 m Dia) ASTM A 537 Cl 1, 20 to 50 mm Thk.	1 Set containing 1006.517 MT of import item No. 3
4	Steel liner (Inclined portion 4.0 m Dia) S 690 QL, 34 to 67 mm Thk.	1 Set containing 2372.302 MT of import item No. 4
5	Lower vertical bend S 690 QL, 70 mm Thk.	1 Set containing 65.788 MT of import item No. 5
6	Lower horizontal portion (4.0 m Dia) S 690 QL, 67 & 70 mm Thk.	1 Set containing 888.302 MT of import item No. 6
7	Lower horizontal portion (2.3 m Dia) S 690 QL, 39 mm Thk.	1 Set containing 168.535 MT of import item No. 7
8	Lower horizontal portion (1.6 m Dia) S 690 QL, 39 mm Thk.	1 Set containing 6.290 MT of import item No. 8
9	Lower horizontal bend (4.0 m Dia) S 690 QL, 68 mm Thk.	1 Set (107.272 MT)
	Lower horizontal bend (2.3 m Dia) S 690 QL, 40 mm Thk.	1 Set containing 33.393 MT of import item No. 9
10	Reducer (2.3 m to 1.6 m) S 690 QL, 39 mm Thk.	1 Set containing 14.435 MT of import item No. 10
11	Trifurcation (4.0 m to 2.3 m Dia) S 690 QL, 44 mm to 95 mm Thk.	1 Set containing 167.86 MT of import item No. 11
12	Thrust Collar - S 690 QL, 50 mm Thk.	1 Set containing 33.967 MT of import item No. 12

2. Word “Relevant” may be prefixed with the description of import items at Sl. No 1 to 12.

3. Quantity of import item at Sl. No. 1 may be allowed as 150.753 MT inclusive of 7 % wastage after taking 1/3rd recovery from scrap.

4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e 20.911 MT inclusive of 8 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 1032.548 MT inclusive of 2.6 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 2441.748 MT inclusive of 2.9 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 5 may be allowed as 77.055 MT inclusive of 17.1 % wastage after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 915.13 MT inclusive of 3.02 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed as 175.889 MT inclusive of 4.3 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed as 6.711 MT inclusive of 6.7 % wastage after taking 1/3rd recovery from scrap.
11. Quantity of import item at Sl. No. 9 may be allowed as 35.828 MT inclusive of 7.3 % wastage after taking 1/3rd recovery from scrap.
12. Quantity of import item at Sl. No. 10 may be allowed as 17.872 MT inclusive of 23.8 % wastage after taking 1/3rd recovery from scrap.
13. Quantity of import item at Sl. No. 11 may be allowed as 212.167 MT inclusive of 26.4 % wastage after taking 1/3rd recovery from scrap.
14. Quantity of import item at Sl. No. 12 may be allowed as 37.732 MT inclusive of 11.1 % wastage after taking 1/3rd recovery from scrap.

R/A may take suitable consequential action accordingly.

8	Case No.: 9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:11.02.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.02.2014.			

9	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:11.02.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.02.2014.			

10	Case No.: 39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Reject
	HO File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722	Defer Date:

12.07.2012

Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm.
R/A may take suitable consequential action accordingly.

11	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:11.02.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 11.02.2014.			

12	Case No.: 11/13/81-ALC2/2012	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Reject
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:
	Decision: NC decided to reject request for ratification of norms of above AA as per written comments of DHI vide U.O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013 (copy enclosed). R/A may take suitable consequential action accordingly.			

13	Case No.: 4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

14	Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :03/94/040/00257/AM13/	Lic.No/Date:0310227600	Defer

15	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/0025 //AM13/	Lic.No/Date:051033 /600 23.10.2012	Deter Date:11.02.2014
Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.02.2014.				

16

Case No.:4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/16 dated22.01.2014as under:-

- Words “0.6/1.0 KVA” may be suffixed with the description of export products at Sl. No. 1 to 5.
- Words “Copper conductor, 0.6/1.0 KVA” may be suffixed with the description of export products at Sl. No. 6 to 10.
- Words “Copper conductor” may be suffixed with the description of export products at Sl. No. 11 to 15.
- Words “Copper conductor, XLPE insulated, 0.6/1.0 KVA” may be suffixed with the description of export products at Sl. No. 16 to 18.
- Net weights of export products may be specified as under:

Sl.No.	Net Weight (Kgs.)	Sl.No.	Net Weight (Kgs.)	Sl.No.	Net Weight (Kgs.)
1	6945	7	1229	13	371.6
2	19081	8	21.5	14	523
3	20475	9	1136	15	105.3
4	1168	10	584	16	37440
5	6346	11	13.6	17	9197
6	218	12	114.5	18	4652

- Quantities of import items at Sl.No.1 to 11,13,14,16,17,19,20,22,23,25,29,31,32,34,35,37,38,40, 41,42, 44,45,47 & 48 may be allowed on net to net basis as claimed by the firm.
- Quantities of import items at Sl.No. 12, 15, 18, 21, 24, 26, 27, 28, 30, 33, 36, 39, 43, 46 & 49may be allowed as 69 Kgs.,148 Kgs., 6.4 Kgs.,128 Kgs.,64.8 Kgs., 4 Kgs.,4.3 Kgs.,4.3 Kgs.,11Kgs.,41Kgs.,87.5 Kgs.,10.4 Kgs.,1296 Kgs.,2761 Kgs.& 953Kgs. respectively on net to net basis as claimed by the firm.

R/A may take suitable consequential action accordingly.

17	Case No.:19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/17 dated 22.01.2014 as under:-

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Export Item No.	Export Weight (In Kgs)	Export Item No.	Export Weight (In Kgs)	Export Item No.	Export Weight (In Kgs)
1	33.31	7	191.54	13	18.2
2	42.5	8	77.96	14	42.23
3	33.01	9	171.13	15	390.11
4	419.81	10	120.97	16	86.9
5	2.67	11	222.92	17	145.23
6	35.87	12	23.82	18	5

2. Quantity of import item at Sl. No. 1 may be allowed as 79.8 Kgs. inclusive of 139 % wastage after 15 % recovery.
3. Quantity of import item at Sl. No. 2 may be allowed as 112.4 Kgs. inclusive of 164 % wastage after 15 % recovery.
4. Quantity of import item at Sl. No. 3 may be allowed as 51.6 Kgs. inclusive of 56 % wastage after 15 % recovery.
5. Quantity of import item at Sl. No. 4 may be allowed as 756Kgs. inclusive of 80 % wastage after 15 % recovery.
6. Quantity of import item at Sl. No. 5 may be allowed as 8.9Kgs. inclusive of 223 % wastage after 15 % recovery.
7. Quantity of import item at Sl. No. 6 may be allowed as 74.3Kgs. inclusive of 107 % wastage after 15 % recovery.
8. Quantity of import item at Sl. No.7 may be allowed as 492.1Kgs. inclusive of 157 % wastage after 15 % recovery.
9. Quantity of import item at Sl. No.8 may be allowed as 132.4 Kgs. inclusive of 70 % wastage after 15 % recovery.
10. Quantity of import item at Sl. No.9 may be allowed as 455 Kgs. inclusive of 166 % wastage after 15 % recovery.
11. Quantity of import item at Sl. No.10 may be allowed as 286.2 Kgs. inclusive of 136 % wastage after 15 % recovery.
12. Quantity of import item at Sl. No.11 may be allowed as 521.9 Kgs. inclusive of 134 % wastage after 15 % recovery.
13. Quantity of import item at Sl. No.12 may be allowed as 53.3 Kgs. inclusive of 124 % wastage after 15 % recovery.
14. Quantity of import item at Sl. No.13 may be allowed as 48.3 Kgs. inclusive of 165 % wastage after 15 % recovery.
15. Quantity of import item at Sl. No.14 may be allowed as 546 Kgs. inclusive of 1193 % wastage after 15 % recovery.
16. Quantity of import item at Sl. No.15 may be allowed as 1546 Kgs. inclusive of 206 % wastage after 15 % recovery.

16. Quantity of import item at Sl. No.15 may be allowed as 1546 Kgs. inclusive of 296 % wastage after 15 % recovery.
 17. Quantity of import item at Sl. No.16 may be allowed as 803 Kgs. inclusive of 824 % wastage after 15 % recovery.
 18. Quantity of import item at Sl. No.17 may be allowed as 496.3 Kgs. inclusive of 242 % wastage after 15 % recovery.
 19. Quantity of import item at Sl. No.18 may be allowed as 17.2Kgs. inclusive of 244 % wastage after 15 % recovery.

R/A may take suitable consequential action accordingly.

18	Case No.:5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Closed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:
Decision: NC observed that RA has confirmed vide e-mail dated 8.1.2014 that firm has surrendered the above AA and the same was cancelled. The case may be treated as closed.				

19	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date: 11.02.2014
Decision: NC observed that reply of the firm has been forwarded to DHI on 19.12.2013.NC decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

20	Case No.:2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:11.02.2014
Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

21	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic No/Date:0710092468	Defer

22			13.12.2012	Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 11.02.2014.				

23	Case No.:29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:11.02.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

24	Case No.:8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received from RA. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

25	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

26	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:11.02.2014
	Decision: NC observed that comments of MOEF is still awaited, hence decided to send a reminder to MOEF. NC also decided to refer the case to M/o Mines also.The case stands deferred and to be re-listed on 11.02.2014.			

27	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:11.02.2014
	Decision: Case is under examination of MSME. The case stands deferred and to be re-listed on 11.02.2014.			

28	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/02/2014-TSW/28 dated 22.01.2014 as under:- - Words “ 0.6 KV/1.0 KV ” may be specified with the description of export products at Sl. No. 1 to 4. - Net weight of export products at Sl. No. 1 to 4 may be specified as 3810 Kgs., 29548 Kgs., 852Kgs. & 29081 Kgs. respectively. - Quantities of import items at Sl. No 1, 4 & 9 viz. Alumimium Ingots may be allowed as applied for i.e. 3010 Kgs. , 24851 Kgs. & 23403 Kgs. respectively on net to net basis. - Quantities of import item at Sl. No. 2, 5, & 10 viz. XLPE Compound may be allowed as 802 Kgs., 4696 Kgs. & 5678 Kgs. Respectivelyon net to net basisas claimed by the firm. - Quantity of import item at Sl. No. 7 viz. Copper CC Rod(EC Grade) may be allowed as applied for i.e. 852 Kgs. on net to net basis. - Quantities of import items at Sl. No. 3, 6, 8 &11 viz. Wooden Cable Drum may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

29	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:11.02.2014
	Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

30	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:11.02.2014
	Decision:NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.			

31	Case No.:22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Withdraw
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:
	Decision:NC observed that the case was already approved in NC M. No. 18/81 held on 19.11.2013. Hence it was decided to withdraw the case.			

32	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date: 11.02.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.02.2014.			

33	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received from RA. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

34	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received from RA. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

35	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 11.02.2014.			

36	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:11.02.2014
	Decision: NC observed that comments of MoEF is still awaited, hence decided to send a reminder to MoEF.NC decided to refer the case to M/o Mines also.The case stands deferred and to be re-listed on 11.02.2014.			

37	Case No.:12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 11.02.2014.			

38	Case No.:15/15/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Approved
	HQ File :01/81/050/00230/AM14/	RLA File :07/24/040/00540/AM13/	Lic.No/Date:0710095378 15.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per AA No. 0710083151 dated 12.10.2011 (ratified in M.No. 12/81 dtd 11.9.2012.) R/A may take suitable consequential action.			

39	Case No.:21/15/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM14/	RLA File :03/94/040/00119/AM14/	Lic.No/Date:0310734664 16.05.2013	Defer Date:11.02.2014
	Decision : The Committee observed that the application of the firm has not been received from RA. Therefore, the Committee decided to send a letter to RA to check whether they have issued the AA on repeat basis, if so, provide details within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

40	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:11.02.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/02/2014-TSW/40 dated 22.01.2014 as under:- 1. Separate quantities of “Bowls’ & “ Plates” in Nos. &Kgs. 2. Separate quantities of import item in Nos. &Kgs. required for the manufacture of “Bowls’ & “ Plates” The case stands deferred and to be re-listed on 11.02.2014.			

41	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA to submit the application.			

Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to KA with copy to firm for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.02.2014.

42	Case No.: 1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

43	Case No.: 14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA with a copy to firm for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.02.2014.			

44	Case No.: 62/15/81-ALC2/2013	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00277/AM14/	RLA File :03/95/040/01000/AM13/	Lic.No/Date:0310736260 31.05.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(90)2013-ME dated 23.10.2013 as under:- - Item of import at Sl.No. 01 is allowed as 191.9MT inclusive of 1% wastage. - Item of import at Sl. No.02 is allowed as 10.00 MT on net to net basis without any wastage. R/A may take suitable consequential action.			

45	Case No.: 3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date:11.02.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/45 dated 22.01.2014 as under:-			

1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 1.
2. Justification for use of 5 Nos. of Power cords(import item Sl. No. 9 to 13) for one Air Blower.
3. Information in respect of Sl. No. 8 of Standard Deficiency Format for import items at Sl. No. 9 to 13.

The case stands deferred and to be re-listed on 11.02.2014.

46	Case No.:8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

47

Case No.: 10/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
HQ File :01/81/050/00225/AM14/	RLA File :03/94/040/00193/AM14/	Lic.No/Date:0310737110 07.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/64/2011-PC-II dated 27.12.2013 as under:-			
Item to be Exported		Quantity	
Cold Form Blister Film		1 Kg	
Raw-material to be Imported		Quantity	
1. CFB Foil 60 mic PVC/45 mic Aluminium / 25 mic OPA (Nylon)		1.064 kg	
2. Acylate Coat		0.016 kg	
R/A may take suitable consequential action.			

48	Case No.:11/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00226/AM14/	RLA File :03/94/040/00192/AM14/	Lic.No/Date:0310737103 07.06.2013	Defer Date:11.02.2014
Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 11.02.2014.				

Case No.:7/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
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49			31.12.2013	Re-indexed
	HQ File :01/81/050/00222/AM14/	RLA File :03/94/040/00115/AM14/	Lic.No/Date:0310737263 11.06.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 11.02.2014.				

50	Case No.:60/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM14/	RLA File :03/95/040/00143/AM14/	Lic.No/Date:0310737561 13.06.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

51	Case No.:61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

52	Case No.:16/15/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Withdraw
	HQ File :01/81/050/00231/AM14/	RLA File :03/95/040/00243/AM14/	Lic.No/Date:0310739482 28.06.2013	Defer Date:
Decision: NC observed that the case already approved in NC M. No. 18/81 held on 19.11.2013. Hence it was decided to withdraw the case.				

53

Case No.: 44/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
HQ File :01/81/050/00259/AM14/	RLA File :07/24/040/00073/AM14/	Lic.No/Date:0710096325 28.06.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/84/2009-PC-II dated 27.12.2013 as under:-

Item to be Exported	Quantity
Plastic Moulded Components	1 No.

Raw-material to be Imported	Quantity
1. Polymers, Polypropylene, Resin	1.05 kg/kg content in the export

1. Relevant Polycarbonate Resin	1.05 kg/kg content in the export product
2. Relevant Pin Bridge	Net to net
R/A may take suitable consequential action.	

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Case No.:45/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
HQ File :01/81/050/00260/AM14/	RLA File :07/24/040/00099/AM14/	Lic.No/Date:0710096318 28.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/84/2009-PC-II dated 27.12.2013 as under:-			
Item to be Exported		Quantity	
Sami B Cover / AC 11E- B Cover		1 No.	
Raw-material for Import		Quantity	
1. Relevant Pin Bridge		Net to Net	
R/A may take suitable consequential action.			

55	Case No.:18/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM14/	RLA File :03/95/040/00244/AM14/	Lic.No/Date:0310739968 03.07.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 day. The case stands deferred and to be re-listed on 11.02.2014.				

56	Case No.:14/15/81-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00229/AM14/	RLA File :03/95/040/00228/AM14/	Lic.No/Date:0310740426 05.07.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/2/2014-TSW/56 dated 22.01.2014 as under:-				
Advance Authorization may be ratified as under:				
- Net weight of 4290 Kgs. may be specified with the quantity of export product. - Import item at Sl. 1 shall be of relevant grade and thickness as contained in the export product. - Quantity of import item at Sl. No. 1 may be allowed as 4003 Kgs. as 2.485 Kgs./Kg. in the export product after taking 50 % recovery				

from scrap.

4. Import item at Sl. No. 2 shall be of relevant grade and dia. as contained in the export product.
5. Quantity of import item at Sl. No. 2 may be allowed as 283.5 Kgs. as 2.465 Kgs./Kg. in the export product after taking 50 % recovery from scrap.
6. Weights of import items at Sl. No. 3, 9&10 may be specified as 784Kgs.,1500Kgs. & 74 Kgs.respectively.
7. Quantities of import items at Sl. No. 3 to 11 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action.

57	Case No.:48/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM14/	RLA File :07/24/040/00100/AM14/	Lic.No/Date:0710096503 08.07.2013	Defer Date:11.02.2014
Decision: NC decided to send a letter to firm to provide the information as per written comments of MSME vide U.O. No. 30(88)2013-ME dated 21.10.2013. (copy enclosed). The case stands deferred and to be re-listed on 11.02.2014.				

58	Case No.:36/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00251/AM14/	RLA File :03/94/040/00208/AM14/	Lic.No/Date:0310740838 09.07.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 day. The case stands deferred and to be re-listed on 11.02.2014.				

59	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

60	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
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61	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373 16.07.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

62	Case No.:25/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM14/	RLA File :03/94/040/00293/AM14/	Lic.No/Date:0310742213 19.07.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

63	Case No.:29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

64	Case No.:31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date:11.02.2014
Decision: NCdecided to refer the case to MSME. The case stands deferred and to be re-listed on 11.02.2014.				

65	Case No.:33/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM14/	RLA File :07/24/040/00127/AM14/	Lic.No/Date:0710097183 30.07.2013	Defer Date:11.02.2014
Decision: :NC decided to send a letter to firm to provide the information as per written comments of MSME vide U.O. No. 30(87)2013-ME dated 21.10.2013. (copy enclosed). The case stands deferred and to be re-listed on 11.02.2014.				

66	Case No.:55/15/81-ALC2/2013	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM14/	RLA File :03/95/040/00253/AM14/	Lic.No/Date:0310743492 30.07.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and				

to be re-listed on 11.02.2014.

67	Case No.:13/15/81-ALC2/2013	Party Name:KUMAR INDUSTRIES	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00228/AM14/	RLA File :05/23/040/00175/AM14/	Lic.No/Date:0510361504 01.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA with copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

68	Case No.:35/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00250/AM14/	RLA File :07/24/040/00128/AM14/	Lic.No/Date:0710097262 01.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

69	Case No.:6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date:11.02.2014
	Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.			

70	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:11.02.2014
	Decision: NC decided to refer the case to M/o Mines. The case stands deferred and to be re-listed on 11.02.2014.			

71	Case No.:53/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

	Case No.:63/15/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
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72	HQ File :01/81/050/00278/AM14/	RLA File :31/83/040/00063/AM14/	Lic.No/Date:3110059679 02.08.2013	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

73	Case No.: 37/15/81-ALC2/2013	Party Name:ASEEM GLOBAL LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Approved
	HQ File :01/81/050/00252/AM14/	RLA File :05/23/040/00157/AM14/	Lic.No/Date:0510362089 06.08.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(84)/13-ME dated 06.01.2014 as under:- Taking clue from SION C-1575 and C-1627 the import of Zinc scrap is allowed as 1.06 Kg/kg content in export product. R/A may take suitable consequential action.			

74	Case No.: 42/15/81-ALC2/2013	Party Name:SHRI KRISHNA INTERNATIONAL	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00257/AM14/	RLA File :05/24/040/00158/AM14/	Lic.No/Date:0510362097 06.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

75	Case No.: 46/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00261/AM14/	RLA File :03/94/040/00381/AM14/	Lic.No/Date:0310744384 06.08.2013	Defer Date:11.02.2014
	Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.			

76	Case No.: 66/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385 06.08.2013	Defer Date:11.02.2014
	Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.			

	Case No.: 2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re- indexed
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77	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

78	Case No.:49/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

79	Case No.:50/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

80	Case No.:80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

81	Case No.:82/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

82	Case No.:79/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.

83	Case No.: 81/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

84	Case No.: 57/15/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00272/AM14/	RLA File :13/24/040/00018/AM14/	Lic.No/Date:1310044136 28.08.2013	Defer Date:11.02.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.			

85	Case No.: 52/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date:11.02.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.			

86	Case No.: 39/15/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00254/AM14/	RLA File :09/24/040/00248/AM14/	Lic.No/Date:0910057432 30.08.2013	Defer Date:11.02.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No.30(122)2014-ME dated 06.01.2014:- 1. Weight , size, specification and drawings of each export product. 2. What operations are carried out on the imported inputs i.e. cut to size aluminiumsheet. 3. Process of manufacturing showing use of various indigenous/ imported inputs. 4. Weight of material to be welded, for which item of import at sl No.4 needed. The case stands deferred and to be re-listed on 11.02.2014.			

Case No.: 58/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Deffered and Re-indexed
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87			31.12.2013	INDEXED
	HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

88	Case No.:28/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00243/AM14/	RLA File :07/24/040/00147/AM14/	Lic.No/Date:0710098134 06.09.2013	Defer Date:11.02.2014
Decision: NC decided to send a letter to firm to provide the information as per written comments of MSME vide U.O. No. 30(91)2013-ME dated 24.10.2013. (copy enclosed). The case stands deferred and to be re-listed on 11.02.2014.				

89	Case No.:67/15/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	Defer Date:11.02.2014
Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.				

90	Case No.:41/15/81-ALC2/2013	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date:11.02.2014
Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.				

91	Case No.:40/15/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date:11.02.2014
Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.				

92	Case No.:70/15/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM14/	RLA File :03/95/040/00476/AM14/	Lic.No/Date:0310749637 16.09.2013	Defer Date:11.02.2014
Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.				

copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.

93	Case No.:1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date:11.02.2014
Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.				

94	Case No.:1/18/81-ALC2/2013	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM14/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date:11.02.2014
Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.				

95	Case No.:27/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00242/AM14/	RLA File :05/23/040/00258/AM14/	Lic.No/Date:0510366080 19.09.2013	Defer Date:11.02.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.				

96	Case No.:4/15/81-ALC2/2013	Party Name:HEAVY METAL & TUBES LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00219/AM14/	RLA File :08/24/040/00290/AM14/	Lic.No/Date:0810125221 30.09.2013	Defer Date:11.02.2014
Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA (with copy to firm) for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 11.02.2014.				

97	Case No.:1/21/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status:Closed
	HQ File :01/81/050/00377/AM14/	RLA File :08/24/040/00378/AM14/	Lic.No/Date:0810127125 16.12.2013	Defer Date:
Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.				

	Case No.:2/21/81-ALC2/2013	Partv Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2013	Status:
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98			31.12.2013	Closed
	HQ File :01/81/050/00378/AM14/	RLA File :08/24/040/00401/AM14/	Lic.No/Date:0810127126 16.12.2013	Defer Date:
Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.				

99	Case No.:3/21/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Closed
	HQ File :01/81/050/00379/AM14/	RLA File :08/24/040/00404/AM14/	Lic.No/Date:0810127212 18.12.2013	Defer Date:
Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.				

100	Case No.:4/21/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2013 31.12.2013	Status: Closed
	HQ File :01/81/050/00380/AM14/	RLA File :08/24/040/00420/AM14/	Lic.No/Date:0810127361 24.12.2013	Defer Date:
Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.				

Offline Agenda Meeting No. 21/81 dated 31.12.2013

Sl. No. 244

CASE NO. AR-92	M/s SinghaniaAlu Foil Containers
Meeting No. 21/81	F. No. 01/81/50/309/AM11/DES-II
Dated: 31.12.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision:NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non reply by the firm.

R/A may take suitable consequential action accordingly.

Sl. No. 245

CASE NO. AR-93	M/s SinghaniaAlu Foil Containers
Meeting No. 21/81	F. No. 01/81/50/46/AM11/DES-II
Dated: 31.12.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 11.02.2014.

Sl. No. 246

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 21/81	F. No. 01/81/50/210/AM12/DES-II
Dated: 31.12.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision:NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 11.02.2014.

Sl. No. 247

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 21/81	F. No. 01/81/162/96/AM-12/DES-II
Dated: 31.12.2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision: NC decided to call representative of the firm for Personal Hearing in Next NC.The case stands deferred and to be re-listed on 11.02.2014.

Sl. No. 248

CASE NO. AR-33	M/s Teknimark Systems (P) Ltd., Hosur
Meeting No. 21/81	F. No. 01/81/162/62/AM-14/DES-II
Dated: 31.12.2013	Development Commissioner (MEPZ) Chennai, forward the application of M/s Teknimark Systems (P) Ltd., Hosur for fixation of regular wastage Norms.

Decision:NCdecided to refer the case to MSME. The case stands deferred and to be re-listed on 11.02.2014.

Part-C

Sl. No. 48

Case No. C-15	M/s Chansuba Pumps (P) Ltd., Coimbatore
Meeting No. 21/81	F. No. 01/81/162/00171/AM14/DES-II
Dated: 31.12.2013	Development Commissioner (MEPZ) Chennai, forward the application of M/s Chansuba Pumps (P) Ltd., Coimbatore 100% (EOU) for fixation of regular wastage Norms.

Decision: NC decided to send a letter to firm to submit requisite reply asked by MSME vide U.O. No. 30(76)/2013-ME dated 04.10.2013 as under:-

1. Details of export products with their names, drawing, size and specifications.
 2. Stepwise process of manufacturing each parts for which wastage norms are to be fixed indicating stepwise wastage therein.
 3. Detail of imported inputs with their size specifications and technical details.
 4. Material balancing showing weights of raw material, finished export product, in respect of group parts for which norms are to be fixed.
- The case stands deferred and to be re-listed on 11.02.2014.

Sl. No. 49

CASE NO. AR-75	M/s Rahee Track Technologies Pvt. Ltd
Meeting No. 21/81	F. No. 01/81/050/239/AM-12/DES-II
Dated: 31.12.2013	Advance Licence No. 210161414 dated 30.06.2011

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/15 dated 06.12.2013 as under:-

1. Total net weight of export products at Sl.No.1 & 2 may be specified as 150.267 MT containing 102.25 MT of Flat Bottom Rail.
2. Quantity of import item at S.No.1 may be allowed as 107.978 MT inclusive of 5.6 % wastage after taking 20 % recovery from scrap.

R/A may take suitable consequential action.

Sl. No. 50

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 21/81	F. No. 01/81/50/774/AM08/DES-II
Dated: 31.12.2013	Advance Licence Nos. (i) 0910030460 dated 06.06.2007 (ii) 0910030628 dated 21.06.2007 (iii) 0910030867 dated 12.07.2007

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(27)/2013/TSW(B)/22 dated 17.01.2014 as under:-

1. Date of installation of “Deep Hole Drilling Equipment” is not mentioned in the central excise certificate furnished along with the firm’s reply.
2. The CIF cost of two inputs should be of same time period for proper comparison and shipping bill, bill of entry and advance authorization should be related.

The case stands deferred and to be re-listed on 11.02.2014.

Supplementary Agenda

Sl. No. 259

CASE NO. AR-06	M/s Bon Lon Steel Pvt. Ltd
Meeting No. 21/81	F. No. 01/81/50/163/AM13/DES-II
Dated: 31.12.2013	Advance Licence No 0510321901 dtd 10.4.2012

Decision: The representatives of the firm appeared for Personal hearing. They stated that as there is no restriction in Para 4.7 of HBP for import of copper scrap for making cable they had imported copper scrap. They also stated that SION book also allows import of Copper scrap at several places like SIONs C-1575, C-1627 etc. They also informed that they already have fulfilled export obligation to the extent of 90% by using copper scrap as input in the above authorisation. They had also submitted that they will not apply for Copper scrap as input for making cable in future.

In view of averment by the firm and considering that the Copper scrap is admissible as raw material at some places in SION book, the committee, after detail deliberations decided to allow import of Copper scrap as input in above AA. The wastage norms may accordingly be fixed by representative of DIPP.

The case stands deferred and to be re-listed on 11.02.2014.
